

"

ITEM NO.201

COURT NO.13

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4654/2005

(From the judgement and order dated 21/04/2004 in CRLRC No.620/2003, of  
The HIGH COURT OF MADRAS)

POONGADI AND ANR.

Petitioner(s)

VERSUS

THANGAVEL

Respondent(s)

(With appln(s) for c/delay in filing SLP,dasti service,c/delay in refiling  
SLP and office report)  
(For final disposal)

Date: 20/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA  
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Ms. Movita, Adv.  
Mr. R. Nedumaran,Adv.

For Respondent(s) Mr. V. Kanagaraj, Sr. Adv.  
Mrs. Promila, Adv.  
Mr. S. Thananjayan,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Heard the learned counsel for the parties.

Arguments concluded.

Judgment reserved.

[Rajni Mukhi]  
Sr. P.A.

[Usha Sharma]  
Court Master